

Central Administrative Tribunal
Principal Bench

C.P. No. 219 of 2000
in
O.A. No. 603 of 1999

New Delhi, dated this the 19th October, 2000

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Mohinder Kumar,
S/o Shri Jagdish Prakash. . . Applicant

(By Advocate: Shri M.K. Bhardwaj)

Versus

1. Shri Santosh Kumar,
Secretary,
Ministry of Transport,
Border Roads development board,
B Wing, 4th Floor,
Sena Bhawan, New Delhi.

2. Shri T. Topono,
Under Secretary,
Ministry of Surface Transport,
Border Roads Development Board,
B Wing,
4th Floor, Sena Bhawan,
New Delhi. . . Respondents

(By Advocate: Shri S.M. Arif)

ORDER (Oral)

MR. S.R. ADIGE, VC (A)

Heard both sides.

2. It is not denied that applicant has been reengaged by respondents and granted temporary status.

3. Applicant's counsel Shri Bhardwaj states that the Tribunal's order 24.3.2000 in O.A. No. 603/2000 has been complied with by Respondents with considerable delay and, therefore, applicant should be compensated for the same.

4. We are informed by Respondents' counsel states that respondents had filed an appeal against the aforesaid Tribunal's order in the High Court. Under the circumstances there has been no deliberate and wanton delay on the part of respondents in implementing the aforesaid order.

5. In the light of the above, we are satisfied that no good grounds have been made to award any compensation to applicant or to proceed under the Contempt of Courts Act. The C.P. is dropped. Notices discharged.

A Vedavalli
(Dr. A. Vedavalli)
Member (J)

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

'gk'